

IN THE INCOME TAX APPELLATE TRIBUNAL GUWAHATI BENCH, “E COURT” AT KOLKATA(समक्ष) श्री ऐ. टी. वर्की, न्यायीक सदस्य एवं डॉ. अर्जुन लाल सैनी, लेखा सदस्य)
[Before Shri A. T. Varkey, JM & Dr. A. L. Saini, AM]I.T.A. No. 16/Gau/2019
Assessment Year:2015-16

Babul Nath (PAN: ACYPN3961F)	Vs.	Dy. Commissioner of Income-tax, Circle Tezpur
Appellant		Respondent
Date of Hearing		02.06.2020
Date of Pronouncement		05.06.2020
For the Appellant		Shri Amit Kumar Agarwal, CA
For the Respondent		Shri M. K. Das, Addl. CIT

CORRIGENDUM ORDER**Per Shri A.T.Varkey, JM**

The Ld. AR of the assessee vide his application dated 22.06.2020 requested for correction of name of Authorised Representative in the order passed by the Tribunal dated 05.06.2020 in ITA No. 16/Gau/2019. According to him, the name of the assessee's Representative has been wrongly mentioned as Shri Amit Kumar Agarwal, CA instead of Shri Anil Kumar Agarwal, FCA.

2. So, as per his request, the correct name of the assessee's Representative should be read as Shri Anil Kumar Agarwal, FCA instead of Shri Amit Kumar Agarwal, CA. We order accordingly.

Sd/-

(Dr. A. L. Saini)
Accountant Member

Sd/-

(Aby. T. Varkey)
Judicial Member

Dated : 9th September, 2020

**JD.(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – Shri Babul Nath, C/o Manoranjan Nath, Barika Dhuburi, Ex Police Line, Tezpur-784001, Assam.
2. Respondent – DCIT, Circle Tezpur
3. CIT(A), Guwahati-1, Guwahati
4. Pr. CIT-1, Guwahati
5. DR, ITAT, Guwahati.

/True Copy,

By order,
Senior Pvt. Secy.